

**Central Administrative Tribunal
Principal Bench**

**RA No.180/2015
in
OA No.4254/2013**

New Delhi, this the 09th day of December, 2015

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Rohit Kumar Parmar

... Review Applicant.

(Review Applicant is present in person)

Versus

Union of India

: O R D E R (ORAL) :

Hon'ble Mr. Justice Syed Rafat Alam, Chairman :

Heard.

2. Issue notice to the respondents. Shri N. K. Aggarwal, learned counsel appeared and accepted notice on behalf of the respondents.
3. This review application is preferred by the applicant seeking review of our order dated 19.05.2015 passed in OA No.4254/2013.
4. It appears that the aforesaid OA was disposed of with the direction that in the event the applicant makes a representation in respect of payment of interest on difference of GPF amount for the period 2011-2012, the same shall be considered and decided by a reasoned order. The applicant who appears in person submitted that pursuant to the said order, the respondents have calculated and granted the interest in respect of the entire period, i.e., 2009-2010, 2010-2011 and 2011-2012. He states that the grievance was also in respect of the aforesaid period in the OA, however, in our order in the first paragraph only, the accounting year 2011-2012 is mentioned. He, therefore, submits that the same may be corrected as 2009-2010, 2010-2011 and 2011-2012. He also submitted that during the pendency of this review

application, the respondents have calculated the interest for the aforesaid three years and the amount has also been disbursed to him. A copy of the order showing disbursement of the difference of GPF amount in respect of the applicant is also produced for our perusal by him. The same is taken on record.

5. From the perusal of the pleadings in the OA and the relevant portion, it appears that the applicant's grievance was in respect of the aforesaid three years and, therefore, the above mistake in the judgment appears to have crept in due to typographical error. We, therefore, provide that in 4th line of our order dated 19.05.2015 in OA No.4254/2013, it should be read as "2009-2010, 2010-2011 and 2011-2012". Since, now the order has been complied with, as admitted by the applicant himself, by disbursing the difference of GPF amount with interest, for the aforesaid period, no further order is required to be passed in this RA. The same is accordingly disposed of.

(Dr. B. K. Sinha)
Member (A)

(Syed Rafat Alam)
Chairman

/pj/